

THE KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY
(AMENDMENT) BILL, 2013
(As passed by the Assembly)

A

BILL

to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.—WHEREAS, it is expedient to amend the Kerala Veterinary and Animal Sciences University Act, 2010 for the purpose hereinafter appearing ;

BE it enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Veterinary and Animal Sciences University (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 26th day of March, 2012.

2. *Amendment of section 57.*—In the Kerala Veterinary and Animal Sciences University Act, 2010 (3 of 2011) (hereinafter referred to as the principal Act), in sub-section (7) of section 57 for the words “fifty-five years”, the words “fifty-six years” shall be substituted.

3. *Repeal and saving.*—(1) The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2013 (26 of 2013) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

KNPP. 553/2013.